IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 75803 of 2015

(Arising out of Order-in-Appeal No. 05/DNB/2015 dated 07.05.2015 passed by the Commissioner (Appeals), Central Excise & Service Tax, 605, Mahabir Tower, Main Road, Ranchi – 834 001)

M/s. Ramayana Construction **: Appellant**
Qr. No. RML-01, P.O.: Sindri,
Dhanbad (Jharkhand)

VERSUS

Commissioner of Central Excise and Service Tax **: Respondent**
Dhanbad,
Ranchi Commissionerate

APPEARANCE:

None for the Appellant

Shri Subrata Debnath, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 76691 / 2024

DATE OF HEARING / DECISION: 21.08.2024

ORDER: [PER BENCH]

It is seen from the record that the Appellant has submitted a letter stating that they have opted for the Sabka Vishwas (Legacy Dispute Resolution) Scheme [SVLDRS], 2019 and have filed a copy of Form No. SVLDRS-4 in support thereof, which is the Discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of the SVLDRS, 2019. Therefore, the present appeal is deemed to be withdrawn in terms of Section 127 (6) of the Finance (No. 2) Act, 2019 for availing the benefit under the SVLDRS.

2. In these circumstances, the appeal is dismissed, as withdrawn.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd